

ORDER

Counsel for the operational creditor present and submitted that in TCP/126/IB/CB/2017 titled Delta Corporate Services Private Limited, this Bench has admitted the petition under Section 9 of the IB Code, 2016 and initiated corporate insolvency proceedings against this respondent and moratorium was also declared. The Interim Resolution Professional (IRP) has been appointed in the said TCP 126/IB/CB/2017. In the circumstances, in this case, the Operational Creditor is directed to approach the IRP and make his claim before him as per the provisions of IB Code, 2016. Therefore, the matter is closed.



K Anantha Padmanabha Swamy
Member (Judicial)

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